## CENTRAL ADMINISTRATIVE TRIBUNAL KOLKATA BENCH, KOLKATA



O.A/350/343/2015 M.A/350/77/2015 Date of Order:15.03.2021

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

Chinmay Sikdar, son of Late K. N. Sikdar, working for gain as Peon office of the Controller of Stores, Chittaranjan Locomotive Works, Kolkata Tollygunge Metro Carshed Despran Sashmal Road, Kolkata – 700040.

--Applicant

·vs



- 1. Union of India, service through the General Manager, Chittaranjan Locomotive Works, Chittaranjan, District Burdwan, Pin 713331.
- 2. The Chairman, Railway Board, Rail Bhavan, New Delhi 110001.
- 3. The Chief Personnel Officer, Chittaranjan Locomotive Works, Chittaranjan, District – Burdwan, Pin 713331.
- The Controller of Stores, Chittaranjan Locomotive Works, Kolkata Tollygunge Metro Carshed Despran Sashmal Road, Kolkata – 700040.

-Respondents

For The Applicant(s): Mr. Arnab Dutta, counsel

For The Respondent(s): Ms. C. Mukherjee, counsel

## ORDER(ORAL)

## Per: Ms. Bidisha Banerjee, Member (J):

Heard ld. counsel for both sides.

- 2. This application has been filed to seek the following reliefs:
  - "i) To quash/set aside the impugned speaking order dated 17.05.2006 contained in (Annexure "A·7").
  - (ii) To convert your applicant recruitment in Group-D to Group -C from the very date of initial appointment i.e from 09.10.1986.

(iii) The give your applicant the upto date benefit of "Group-C" post with all consequential benefits till date.

(iv) Any other order/direction the Hon'ble Tribunal deemed fit for equity and justice."

3. At hearing, Ld. Counsel for the applicant seeks liberty to prefer a comprehensive representation to the competent respondent authorities

seeking promotion to the next higher post as sought for in the O.A.

. Accordingly, with the consent of both parties, the O.A is disposed of

with liberty to the applicant to file comprehensive representation to the

competent respondent authority seeking promotion to the next higher

post, within a period of 2 weeks from the date of receipt of a copy of this

order. In the event such representation is preferred, the competent

respondent authority shall consider the same in accordance with law and

pass appropriate orders within a period of 2 months from the date of such

representation. In the event the applicant deserves the relief as prayed

for, the same shall be accorded within that period.

5. It is made clear that we have not entered into the merit of the

matter and therefore all the points to be raised in the representation shall

be open for consideration.

6. The present O.A accordingly stands disposed of. M.A consequently

stands disposed of. No costs.

(Nandita Chatterjee) Member (A) (Bidisha Banerjee) Member (J)